

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 2769
ANSWERED ON TUESDAY, MARCH 17, 2026

Expenditure on DMS and CDM

QUESTION

2769. SMT. RANJEET RANJAN

Will the Minister of Corporate Affairs be pleased to state:

- a) the total expenditure incurred on the Data Mining System (DMS) for the Corporate Data Management system (CDM) since Financial Year 2022-23, including vendor-wise payments for software licences and IT products;
- b) the year-wise number of instances in which analytics generated through the DMS under the CDM programme were shared with Registrars of Companies or Regional Directorates for scrutiny, inspection, inquiry or investigation; and
- c) The year-wise number of inspection, inquiry, and investigation actions initiated where DMS analytics was a trigger and the outcomes, including prosecutions and compounding?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS**

[SHRI HARSH MALHOTRA]

(a) Corporate Data Management (CDM) was initiated in 2015-16 with the objective of disseminating shareable information for public access, sharing of privileged information to regulatory bodies and to enhance the Ministry's in-house capabilities for corporate data mining. Since FY 2022-23, under the scheme a total amount of Rs.1.9 crore has been spent towards procurement for software licences and IT products from M/s SAP Pvt Ltd.

(b) & (c) Under the CDM Scheme, access has been provisioned to enforcement agencies, including officers of the Ministry, to generate customised analytical reports as required. A central record on the number of such analytical reports generated through the system is not maintained.

Inspection, inquiry, or investigation is undertaken in accordance with the provisions of the Companies Act, based on a comprehensive examination of documents and other relevant information. Analytical reports generated under the CDM framework serve only as supplementary inputs, on a need basis, during this process. In view of the above, the specific contribution of such analytical reports to individual enforcement actions cannot be ascertained.
